

this Ordinance, and ask for the State Government's assistance in execution of the detention order, such assistance will be rendered by the State Government.

(c) Being a Central legislation, the provisions of the National Security Ordinance, 1980 are enforceable in every part of the country, except Jammu and Kashmir. The Central Government have concurrent powers to invoke the provisions of the Ordinance.

Capacity Utilisation by Multinationals and Big Houses

1361. SHRI RAM VILAS PASWAN:
SHRI CHHANGUR RAM:
SHRI RAJESH KUMAR
SINGH:

Will the Minister of INDUSTRY be pleased to state:

(a) whether any exercise has been made by Government to find out the excess capacities created by Multinationals and big houses in certain sectors and their under utilisation of the licensed capacities in other sectors;

(b) if so, the result thereof;

(c) whether Government have legalised the excess capacities created by the Multinationals and big houses;

(d) if so, reasons therefor and its likely impact on the small scale sector in so far as production of the reserved items is concerned; and

(e) the steps contemplated by Government in respect of the undertakings that have not even installed their licensed capacities or are under-utilising their capacities (with names of the undertakings)?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI CHARANJIT CHANNANA): (a) and (b). While no specific exercise has been carried out by Government to determine excess capacities created by MRTP/FERA houses or underutilisation of licensed capacities, production by some undertakings, including

MRTP/FERA units has not been in line with licensed capacity. With a view to stimulating industrial production to sub-serve the national interest, especially in crucial areas, Government, in 1975, notified procedures for recognising installed productive capacity. In respect of MRTP-FERA units special procedures were prescribed, which stipulated the possibility of maximising exports, reasonable value-added, etc.

(c) and (d). In the light of the above, no question arises, per se, of Government legalising excess capacity. Government's objective continues to be optimum utilisation of capacity and maximising production within the framework of Government's socio-economic policies. The Industrial Policy of July 1980 reiterates this and other objectives. Government, in pursuance of the above policy, have announced measures for permitting automatic growth and for recognising installed capacities in the core, basic and export-oriented industries. The interests of the small scale industry continue to enjoy prescribed protection. In the case of MRTP and FERA units, automatic growth or recognition of installed capacity would be subject to the usual clearances

(e) Government has directed the administrative Ministries to set up monitoring groups to monitor effective utilisation and implementation of letters of intent and industrial licences granted. Where these have not been implemented within the permitted time-frames, steps would be taken to revoke or cancel the licences concerned.

Reasons for Atrocities on Scheduled Castes

1362. SHRI RAM VILAS PASWAN: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government have made any exercise to identify the major reasons for the atrocities on Scheduled Castes and other weaker sections of Society;

(b) if so, the outcome thereof;

(c) the preventive measures taken by Government to minimise such incidents in cooperation with the State Governments;

(d) whether it is a fact that Union Home Minister has issued directives to the Home Ministers of State Governments that officers belonging to Scheduled Castes and Scheduled Tribes should be posted to the Senior District administrative posts; and

(e) if so, whether the directives are being complied with by the State Governments?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA): (a) Yes, Sir.

(b) and (c). In the Home Minister's D O. letter dated 10th March, 1980 addressed to the State Governments, causes for the atrocities on Scheduled Castes have been enumerated and guidelines of precautionary and preventive, punitive and rehabilitative measures and measures pertaining to personnel, that the State Govts. should take to curb the atrocities on Scheduled Castes have been communicated, is laid on the Table of the House. [*Placed in Library. See No. LT-1444/80*].

(d) The Union Home Minister has written a letter on 6th September, 1980 to all Chief Ministers of States and Union Territories that at least one of the following posts in each of the sensitive districts be held by officers belonging to these communities and tribes, namely, District Magistrate, Senior Supdt. of Police, Supdt. of Police, Sub-Divisional Magistrate and Sub-Divisional Police Officer.

(e) The letter to the Chief Ministers has been issued recently and it is expected that the State Governments will act on the suggestions given therein.

Expansion of Staff Training and Research Institute

1363. SHRI HANNAN MOLLAH: Will the Minister of LABOUR be pleased to state:

(a) whether the Government of West Bengal had sent any letters to the Government of India regarding the expansion of the Central Staff Training and Research Institute, Dasnagar;

(b) whether the Government of West Bengal has given any proposal for its expansion; and

(c) if so, the action taken by Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR (SHRIMATI RAM DULARI SINHA):

(a) No letter has been received by the Government of India from the Government of West Bengal regarding expansion of the Central Staff Training and Research Institute, Dasnagar. However, Government of West Bengal had sent letters allotting 20 acres of land in Calcutta, free of cost, for construction of the proposed new building for the Central Staff Training & Research Institute.

(b) No, Sir.

(c) Does not arise.

Smuggling of Arms from Pakistan

1364. SHRI CHANDRAJIT YADAV:

SHRI RAJESH KUMAR SINGH:

SHRI B. V. DESAI:

PROF. AJIT KUMAR MEHTA:

SHRI G. Y. KRISHNA:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that large scale arms being smuggled into India